भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY


बित निष्कर्त
(आधिकारिक विधान)
अधिसूचना
नई दिल्ली, 13 मार्च, 2014

सां.का.सि. 219(अ)—केंद्रीय सरकार, सरकारी बचत बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त
शक्तियों का प्रयोग करते हुए डाकघर बचत बैंक साधारण नियम, 1981 का और संशोधन करने के लिए निम्नलिखित नियम
बनाती है, अर्थात् :—

1. (1) इन नियमों का संज्ञित नाम डाकघर बचत बैंक साधारण (संशोधन) नियम, 2014 है।

(2) ये उनके राजपत्र में प्रकाशित होंगे।

2. डाकघर बचत बैंक साधारण नियम, 1981 जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है के नियम 2 के खंड
(v) के पश्चात् निम्नलिखित बंद रखा जाएगा, अर्थात् :—

(अ) "कोर बैंककारी समाधान अंधकार के साथ डाकघर" से कोर बैंककारी समाधान सॉफ्टवेयर पर कार्य करने वाला
डाकघर अभिव्यक्त है।

3. उक्त नियमों के नियम 4 में उपनियम (4) के पश्चात् निम्नलिखित उपनियम अंत:स्थापित किया जाएगा, अर्थात् :—

"(5) कोर बैंककारी समाधान अंधकार के साथ डाकघर में किसी खाते में विक्रिय सूचना के वीडियो का देखावे
करने पर जो केंद्रीय सरकार राजपत्र में अधिसूचना द्वारा विहित करते, किसी अन्य कोर बैंककारी समाधान अंधकार के साथ
डाकघर में जमा किया जा सकेगा।"

4. उक्त नियमों के नियम 5 के उपनियम (4) के खंड (ii) के पश्चात् निम्नलिखित बंद अंत:स्थापित किया जाएगा,
अर्थात् :—

1403 GI/2014 (1)
(i) "(c) कोर बैंककारी समाधान मंच के साथ डाकच विज्ञापित किया जानेपर, जिसके बावजूद धेरै दिनों अनेक समय के साथ इस प्रकार संयंत्रित धेरै होगा, जिस किसी

(ii) उपनियम (2) के स्थान पर निम्नलिखित विवरण लिखा जाएगा, अर्थात् :—

"(2) कोर बैंककारी समाधान मंच के साथ डाकच विज्ञापित किया जानेपर, जिस किसी इलेक्ट्रॉनिक का उपयोग करते हुए विज्ञापित किया जाएगा।"

5. उक्त नियमों के नियम 6 के उपनियम (3) के खंड (i) के रूप में संबंधित किया जाएगा और इस प्रकार संबंधित खंड (i) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् :—

(ii) किसी स्थान में कोर बैंककारी समाधान मंच के साथ डाकच विज्ञापित करते हुए की दशा में, डाकच बचत बैंक जमानतें के अंतराल पर या अन्यथा ऐसी फीस का संदर्भ करने पर जो केंद्रीय सरकार द्वारा प्रकट दिया जाएगा बिन्दुमात्र की जाए, वित्त विभाग द्वारा विभाग इलेक्ट्रॉनिक की जाए, पास बुक के स्थान पर बावजूद धेरै होगा, निम्नलिखित इलेक्ट्रॉनिक का उपयोग करके धेरै होगा।`

6. उक्त नियमों के नियम 8 के उपनियम (i) के पश्चात् निम्नलिखित परर्वार अंतःस्थापित किया जाएगा, अर्थात् :—

"(i) कोर बैंककारी समाधान मंच के साथ विचार कर रहे डाकच में, अन्तःस्थापित उपर्वार के वित्त विभाग पर, ऐसी फीस का संदर्भ करने पर जो केंद्रीय सरकार द्वारा प्रकट दिया जाए, पास बुक के स्थान पर बावजूद धेरै होगा।

"परर्वार यह और कि पास बुक या बावजूद धेरै होगा, उपर्वार के विचार के संबंधित शेयर और संयंत्रित रजनीकंद की सुविधा के लिए होंगे।"

(iii) उपनियम (4) के स्थान पर निम्नलिखित उपनियम रखा जाएगा, अर्थात् :—

"(4) पत्र इन्टरबैंक या बाली स्थित विनियमों या जमानतें के लिए प्राप्तवयत्त पास बुक बाली की जाएगी और चेक या किसी इलेक्ट्रॉनिक का उपयोग करके दिया जाने वाले जमानतें या विनियमों के लिए पास बुक, जहाँ वह जमानतें की जाती है डाकच विचार बैंकों को तपश्चात् उसे अधिकार करने के लिए वित्त विभाग प्रस्तुत की जाएगी।"

7. उक्त नियमों के नियम 15 के खंड (c) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् :—

"(c) निम्नलिखित द्वारा संबंधित विनियमों या जमानतें की पास बुक या संयंत्रित रजनीकंद द्वारा तत्पर घोषित करके जमानतें के लिए उल्लिखित।"

[फा. मं. 2/7/2012/एनएस-1]
रजन भारद्वाज, संयंत्रित सचिव

दिनांक - मूल नियम भारत के राजप्र, अभावास, भाग II, खंड 3, उपर्वार (i) में सा.का.नि. मं. 662(अ) तरीक 17 दिसंबर, 1981 द्वारा प्रकटित किए गए थे और उपर्वार सा.का.नि. मं. 348(अ), तरीक 10 मई, 2002 और सा.का.नि. मं. 586(अ), तरीक 25 जुलाई, 2003 द्वारा संबंधित किए गए थे।

MINISTRY OF FINANCE
(Department of Economic Affairs)
NOTIFICATION
New Delhi, the 13th March, 2014

G.S.R. 219(E).—In exercise of the powers conferred by section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Savings Bank General Rules, 1981, namely :—
1. (1) These rules may be called the Post Office Savings Bank General (Amendment) Rules, 2014.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Savings Bank General Rules, 1981, hereinafter referred to as the said Rules in Rule 2, after clause (v), the following clause shall be inserted, namely:—
   (w) “Post Office with Core Banking Solution platform” means Post Office Savings Bank working on Core Banking Solution software.

3. In the said Rules, in Rule 4, after Sub-Rule (4), the following Sub-Rule shall be inserted, namely:—
   “(5) In case, of an account standing at any Post Office with Core Banking Solution platform, deposit may be made at any other post office with Core banking Solution platform within the limits prescribed and by paying such fee as may be specified by the Central Government by notification in the official Gazette.

4. In the said Rules, in Rules 5, in sub-rule (1), after clause (e), the following clause shall be inserted, namely:—
   (i) “(f) in the accounts standing in post offices with Core Banking Solution platform, the deposit may be made by any electronic mode.”
   (ii) for sub-rule (2), the following sub-rule shall be substituted namely:—
   “(2) Each deposit shall be accompanied by a pay-in-slip provided that at any Post Office on Core Banking Solution platform, the deposit shall be accepted by any electronic mode.”

5. In the said rules, in rule 6, sub-rule (3) shall be numbered as clause (i) thereof and after clause (i) as so numbered, the following clause shall be inserted namely:—
   (ii) “In case of an account standing at any post office with Core Banking Solution platform in place, the Post Office Savings Bank shall on the request from the depositor or otherwise may issue Automated Teller Machine or debit card to the savings account holder on payment of such fee as may be specified by the Central Government by notification in the official Gazette” and the account holder having account in Post Offices with Core Banking Solution Platform may also withdraw money by using any electronic mode.”

6. In the said Rules, in Rule 8 in sub-rule (i), the following provisos shall be inserted, namely:—
   (i) “Provided that in post offices working on Core Banking Solution platform, a statement of account may be issued in lieu of passbook at the option of the customer on payment of such fees specified by the Central Government by notification in the official Gazette.”
   “Provided further that balance and transactions shown in the Passbook or statement of account shall be for the information of the depositor.”
   (ii) for sub rule (4), the following sub-rule shall be substituted, namely:—
   “(4) The passbook shall ordinarily be presented for all withdrawals or deposits made at the counter and in case, deposits or withdrawals are made by using cheque or any electronic mode, the passbook, wherever issued, may be presented to the Post Office Savings Bank as soon as possible thereafter for bringing it up-to-date.”

7. In the said rules, in rule 15, for clause (a), the following clause shall be substituted, namely:—
   “(a) responsible to a depositor for any fraudulent withdrawal by a person obtaining possession of the passbook or Automated Teller Machine or Debit card or a cheque from the cheque book of the depositor or by using any electronic mode of withdrawal.”

[F. No. 2/7/2012/NS-II]

RAJAT BHARGAVA, Jt. Secy.

G.S.R. 220(E).—In exercise of the powers conferred by section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Savings Account Rules, 1981, namely:—

1. (1) These rules may be called the Post Office Savings Account (Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 13th March, 2014

[FA. S.I. 2/7/2012-ENAMS-I]

RAJAT BHARVAG, SANSKUT SEVICH

[TEXT IN HINDI]

1. (1) These rules may be called the Post Office Savings Account (Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 13th March, 2014

G.S.R. 220(E).—In exercise of the powers conferred by section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Savings Account Rules, 1981, namely:—

1. (1) These rules may be called the Post Office Savings Account (Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Post Office Savings Account Rules, 1981, in Rule 9, for sub-rule (2) the following sub-rule shall be substituted, namely:—

“(2) When payment of interest is not involved and when final withdrawal on closure of an Account is made at Post Offices on Core Banking Solution platform, such withdrawal on closure may be allowed by a Sub-Savings Bank without obtaining the prior sanction of the Head Savings Bank.”

F. No. 2/7/2012/NS-II

RAJAT BHARGAVA, Jt. Secy.


अधिसूचना

नई दिल्ली, 13 मार्च, 2014

सा. का. हिं. 221(ब)—केंद्रीय सरकार, तरकारी व्यवस्था अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त अधिकारों का प्रयोग करते हुए डाकचया साधारणतः कंपनी जमा नियम, 1981 का और संशोधन करने के लिए निम्नलिखित नियम वनाती है, अर्थात्:—

1. (1) इन नियमों का संक्षिप्त नाम डाकचय साधारणतः कंपनी नियम (संशोधन) नियम, 2014 है।

(2) ये उनके राजनय में प्रकाशन की तारीख को प्रस्तुत होगे।

2. डाकचय साधारणतः कंपनी नियम, 1981 में,

(i) नियम 6 के उप-नियम (4) के स्थान पर निम्नलिखित उप-नियम रखा जाएगा, अर्थात्:—

"(4) किसी चैफ, पे आर या डिमांड ड्राफ्ट के माध्यम से जमा किए जाने की दशा में डाकचय व्यवस्था बैंक द्वारा उसके समाधोषण की तारीख, जमा की तारीख मानी जाएगी।"

(ii) नियम 7 के उप-नियम (2) के स्थान पर निम्नलिखित उप-नियम रखा जाएगा, अर्थात्:—

" नियम 7 के उप-नियम (2) के स्थान पर निम्नलिखित रखा जाएगा:—

"(2) चार से अधिक व्यतिक्रमों की दशा में खाते को बंद किया जाएगा और खाते का पुनः आर्थिक यथात्स्थान व्यतिक्रम के माध्यम से दो अर्थात् अवधि के भीतर अनुज्ञात किया जाएगा। और यदि जमावती नियम 6 के उप-नियम (3) में विलिखित विभाग के भीतर अन्य मासिक जमा, जमा करने में असफल रहता है तो प्रति व्यतिक्रम जमाओं के लिए प्रत्येक पांच वर्षों पर पांच पैसे की दर से व्यतिक्रम फीस का भी निम्नलिखित मासिक जमा के साथ संदर्भ किया जाएगा।

(3) कोई खाता जिसमें विलिखित व्यतिक्रम फीस के साथ और उप-नियम (2) में यथा विलिखित अवधि के भीतर बनी व्यतिक्रम जमा, जमा किए जाते हैं, को बंद किया गया नहीं माना जाएगा।
NOTIFICATION
New Delhi, the 13th March, 2014

G.S.R. 221(E).—In exercise of the powers conferred by Section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Recurring Deposit Rules, 1981, namely:

1. (1) These rules may be called the Post Office Recurring Deposit (Amendment) Rules, 2014.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Recurring Deposit Rules, 1981,

(i) in rule 6, for sub-rule (4), the following sub-rule shall be substituted, namely:

“(4) Where a deposit is made by means of a cheque, pay order or demand draft, the date of its clearance into the Post Office Savings Bank shall be deemed to be the date of deposit.”

(ii) in Rule 7, for sub-rule (2), the following sub-rule shall be substituted, namely:—sub-rule (2) of Rule 7 shall be substituted by the followings:

“(2) If there are more than four defaults, the account shall be treated as discontinued and revival of the account shall be permitted only within a period of two months from the month of fifth
default and in case a depositor fails to deposit next monthly deposit within the time prescribed in sub-rule (3) of rule 6, a default fee at the rate of five paise for every five rupee per defaulted deposits shall also be paid along with regular monthly deposit.

(3) An account, in which all defaulted deposits are deposited with prescribed default fee and prescribed time as specified in sub-rule (2) shall not be treated as discontinued.

“Provided that notwithstanding anything contained in sub-rule (1), sub-rule (2) in the case of personal of Defence Services (excluding Civilian Defence Employees).

(i) if there are not more than seven defaults in the monthly deposits, the depositor may, at his option, extend the maturity period of the account by as many months as the number of defaults and deposit the defaulted deposits during the extended period.”

(ii) “If there are more than seven defaults in the monthly deposits, the account shall be treated as discontinued and the revival of the account shall be permitted only within a period of two months from the month of eighth default, subject to payment of default fee and defaulted deposits.

[F. No. 2/7/2012-NS-II]
RAJAT BHARGAVA, Jt. Secy.


अविस्तृतता

नई दिल्ली, 13 मार्च, 2014

सा.का.नि. 222(श)—केंद्रीय रक्षात्मक विभाग, डाकघर समय सरकारी बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए डाकघर समय जमा नियम, 1981 का और संशोधन करने के लिए निर्देश दिया है, अथवा :-

1. (1) इन नियमों का संक्षिप्त नाम डाकघर समय जमा (संशोधन) नियम, 2014 है।

(2) ये उनके राज्याप्रमाणे प्रकाशित की तारीख को प्रकाश होगे।

2. डाकघर समय जमा नियम, 1981 में—

(i) नियम 6 के उप-नियम (3) के खंड (ब) के पश्चात् निर्देशित बछड़ अंत:स्वापित किया जाएगा:—

"(ब) की बैंकको समाधान में पर कार्य करने वाले किसी डाकघर में किसी यात्री में जमा पुनः संदर्भ के लिए शोध्य हो गया है तो यात्रा स्वतः ही परिपक्वता की अवधि की तारीख से उसी अवधि के लिए जिसके लिए प्रारम्भ में खोला गया था नवीकृत कर दिया जाएगा और जमा नवीकरण की तारीख को लागू ब्याज की दर के लिए पात्र होगा।"
1. (1) These rules may be called the Post Office Time Deposit (Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Post Office Time Deposit Rules, 1981,—

(i) in Rule 6, sub-rule (3), after clause (b), the following clause shall be inserted, namely:—

“(c) where a deposit in an account standing at the post office working on Core Banking platform become due for repayment, the account shall be automatically renewed from the date of maturity for the same period for which it was opened initially and the deposit shall be eligible for rate of interest applicable on the date of renewal.”

in rule 8,—

(a) clause (a) shall be omitted;

(b) for clause (aa), the following clause shall be substituted, namely:—
(a) Where a deposit in 1-year, 2-year, 3-year or 5-year account is withdrawn prematurely before the expiry of 1 year from date of deposit, interest at the rate applicable to post office savings account from time to time shall be payable to the depositor."

F. No. 2/7/2012/NS-II

RAJAT BHARGAVA, Jt. Secy.


अधिसूचना

नई दिल्ली, 13 मार्च, 2014

सा. का. नि. 223(ब).—केंद्रीय सरकार, डाकघर समय सरकारी बंक बैंकर अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त अधिनियम का प्रयोग करते हुए डाकघर मासिक आय खाता नियम, 1987 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्—

1 (1) इन नियमों का संज्ञान नाम डाकघर मासिक आय खाता (संशोधन) नियम, 2014 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख की प्रकृति होंगे।

2. डाकघर मासिक आय खाता नियम, 1987 में—

(i) नियम 6 का नोट किया जाएगा:—

नियम 6 के उपनियम (3) के पश्चात् निम्नलिखित परामर्श स्वामित्व किया जाएगा, अर्थात्:—

परामर्श कॉर बैंकरी समाधान मंच पर कार्य करने वाले डाकघर में किसी खाते के होने की दशा में और यदि प्राधिकृत किया जाता है तो मासिक मंच व्याख्यान से प्राप्त डाकघर या किसी बैंक की शाखा में जमालों के बनने वाले में उमा कर दिया जाएगा।"

[फ.का. सं. 2/7/2012-एनएस-II]

रजत भार्गव, मंत्री सचिव

G.S.R. 223(E).—In exercise of the powers conferred by section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Monthly Income Account Rules, 1987, namely:—

1. (1) These rules may be called the Post Office Monthly Income Account (Amendment) Rules, 2014.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In Post Office Monthly Income Account Rules, 1987,

   (i) rule 6 shall be omitted.

   (ii) in rule 8, in sub-rule (3), the following proviso should be inserted namely:

   “Provided that in case the account stands at the post office working on Core Banking platform and if so authorised, interest payable monthly shall be credited by the post office in the savings account of the depositor standing at any such post office or any branch of a bank.”

[F. No. 2/7/2012/NS-II]

RAJAT BHARGAVA, Jt. Secy.


अविस्फोट

नई दिल्ली, 13 मार्च, 2014

सा.का.नि. 224(अ)—केंद्रीय सरकार, सरकारी बचत बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त अधिनियमों का प्रयोग करते हुए वरिष्ठ नागरिक बचत अधिकार, 2004 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. (1) इन नियमों का संक्षिप्त नाम वरिष्ठ नागरिक बचत अधिकार (संशोधन) नियम, 2014 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख के प्रवृत्त होंगे।

2. वरिष्ठ नागरिक बचत अधिकार, 2004 में,-

(क) नियम 5 के उपनियम (२) में खंड (क) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात्:—
1. (1) These rules may be called the Senior Citizen Savings Scheme (Amendment) Rules, 2014.

2. They shall come into force on the date of their publication in the Official Gazette.

2. In Senior Citizen Savings Scheme Rules, 2004 —

(a) in rule 5, in sub-rule (i), for clause (a), the following clause shall be substituted, namely” —

(i) “(a) In cash, if the amount of deposit is up to rupees one lakh;

(ii) after clause (b), the following clause shall be inserted namely:—

“(c) by any electronic mode if the account is opened in a deposit office working on Core Banking Solution platform.”

(b) In rule 7 for sub-rule (2), the following sub-rule shall be substituted, namely :—

(i) 7 (2) “Interest shall be payable from the date of deposit to 31st March/30th, June/30th, September/31st December on 1st working day of April/July/October/January as the case may be, in the first instance and thereafter, interest shall be payable on 1st working day of April/July/ October/January.
in sub-rule (4), the following proviso shall be inserted namely:

“Provided that where deposit office is working on Core Banking platform, interest payable on due dates as specified in rule (2), shall be credited by the deposit office in the savings account of the depositor standing at any such deposit office or any branch of a bank.”

[F. No. 2/7/2012/NS-II]

RAJAT BHARGAVA, Jr. Secy.

2. In Public Provident Fund Scheme in paragraph 4, for sub-paragraph (1), (2), (3) and (4) the following
(2) They shall come into force on the date of their publication in the Official Gazette.

1. (1) These rules may be called the Public Provident Fund Scheme (Amendment) Rules, 2014.
(2) In Public Provident Fund Scheme in paragraph 4, for sub-paragraph (1), (2), (3) and (4) the following shall be substituted, namely:-

“4. (1) Every individual desirous of subscribing to Fund under the Scheme for the first time either on his own or on behalf of a minor of whom he is the guardian shall apply to the Accounts Office in Form A form, together with the amount of initial subscription which shall be minimum of Rs.100.

(2) On receipt of an application under sub-paragraph (1), the Accounts Office shall open an account in the name of the subscriber and issue a passbook to him, wherein all amount of deposits, withdrawals, loans and repayment thereof together with interest due shall be entered over the signature of the Accounts Officer with the date stamp.

Provided that in case of Post Offices working on Core Banking solution platform, a statement of account shall be issued in place of passbook at the discretion of account holder.

(3) The subscriber shall deposit his subscription with the Accounts Office with challan in Form B, or as near thereto as possible and the counterfoil of the challan shall be returned to the depositor by the Accounts Office, duly evidenced by receipt. And in case of deposits made by cheque or draft or pay order, the Accounts Office may issue a paper token to the depositor pending realization of the proceeds.

(4) Every subscription shall be made in cash or crossed cheque or draft or pay order in favour of the Accounts Office at the place at which that office is situated.

“Provided that where the Account office is working on Core Banking platform, every subscription shall be made either by cash, cheque, draft, pay orders or any electronic mode in any Account office working on Core Banking Solution Platform.”

[F. No. 27/2012-NS-II]

RAJAT BHARGAVA, Jt. Secy.


NOTIFICATION

New Delhi, the 13th March, 2014

G.S.R. 225(E).—In exercise of the powers conferred by section 3 of the Public Provident Fund Act, 1968 (23 of 1968), the Central Government hereby makes the following rules further to amend the Public Provident Fund Scheme 1968, namely:-

1. (1) These rules may be called the Public Provident Fund Scheme (Amendment) Rules, 2014.
(2) In Public Provident Fund Scheme in paragraph 4, for sub-paragraph (1), (2), (3) and (4) the following shall be substituted, namely:-

“4. (1) Every individual desirous of subscribing to Fund under the Scheme for the first time either on his own or on behalf of a minor of whom he is the guardian shall apply to the Accounts Office in Form A form, together with the amount of initial subscription which shall be minimum of Rs.100.

(2) On receipt of an application under sub-paragraph (1), the Accounts Office shall open an account in the name of the subscriber and issue a passbook to him, wherein all amount of deposits, withdrawals, loans and repayment thereof together with interest due shall be entered over the signature of the Accounts Officer with the date stamp.

Provided that in case of Post Offices working on Core Banking solution platform, a statement of account shall be issued in place of passbook at the discretion of account holder.

(3) The subscriber shall deposit his subscription with the Accounts Office with challan in Form B, or as near thereto as possible and the counterfoil of the challan shall be returned to the depositor by the Accounts Office, duly evidenced by receipt. And in case of deposits made by cheque or draft or pay order, the Accounts Office may issue a paper token to the depositor pending realization of the proceeds.

(4) Every subscription shall be made in cash or crossed cheque or draft or pay order in favour of the Accounts Office at the place at which that office is situated.

“Provided that where the Account office is working on Core Banking platform, every subscription shall be made either by cash, cheque, draft, pay orders or any electronic mode in any Account office working on Core Banking Solution Platform.”

[F. No. 27/2012-NS-II]

RAJAT BHARGAVA, Jt. Secy.

1 (1) These rules may be called the National Savings Certificates (VIII Issue) (Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In National Savings Certificates (VIII Issue) Rules—

(i) In rule 7, in clause (iv), the following clause shall be substituted, namely:—
“(v) by any electronic mode in case of certificates are purchased from the post offices working on Core Banking Solution platform.”

(i) in rule 11, for sub-rule(4), the following sub-rule shall be substituted, namely:-

“(4) In every case of transfer, name of previous holder shall be rounded and name of new holder shall be written under the dated signature of the authorized Postmaster along with his designation and date stamp of the post office.”

(ii) after sub-rule (5), the following sub-rule shall be inserted, namely:-

“(5) Transfer of certificate shall be allowed only once from the date of issue to the date of discharge of the certificate.”

(iii) rule 23 shall be omitted.

[F. No. 2/7/2012-NS-II]

RAJAT BHARGAVA, Jt. Secy.


अधिसूचना

नई दिल्ली, तारिख 13 मार्च, 2014

स.का.न. 227(च) —केंद्रीय सरकार, सरकारी व्यवसाय प्रमाण पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रदत्त शर्तों का प्रयोग करने हुए राष्ट्रीय व्यवसाय प्रमाण पत्र (नीवा निर्गम), 2011 का और संशोधन करने के लिए निम्नलिखित नियम रखा जाएगा।

1. (1) इन नियमों का संस्करण नाम राष्ट्रीय व्यवसाय प्रमाण पत्र (नीवा निर्गम) (संशोधन) नियम, 2014 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवर्तित होगे।

2. राष्ट्रीय व्यवसाय प्रमाण पत्र (नीवा निर्गम), नियम में,-

(i) नियम 7 में निम्नलिखित बंट अंत: स्वत: प्रकट किया जाएगा, अर्थात् :—

"(v) कोर बैंककारी समाधान मंच पर कार्य करने वाले डाकबर से क्रय किये गए प्रमाण पत्रों की दक्षता में किए इलेक्ट्रॉनिकी इंग्रज का उपयोग किया जाएगा।"

(ii) नियम 9 के स्थान पर निम्नलिखित नियम रखा जाएगा, अर्थात् :—

"9. पुराने प्रमाण पत्रों में अग्रवाल के स्थान पर प्रमाण पत्र : पुराने प्रमाण पत्र के नकदीकरण के लिए रक्कम को शामिल इन नियमों के अतिरिक्त प्रमाण पत्र में जो प्रमाण पत्र के अधिन होगा। घटित राज्य की आवेदन की प्राप्ति पर इन नियमों के अधिन होने वाले प्रमाण पत्र की आवेदन के लिए प्रमाण पत्र के अधिन होगी जिसकी परीक्षण नियम उम्मीद करने के लिए पुराने प्रमाण पत्र प्रमुख किया जाएगा।" अर्थात् :—

(iii) नियम 11 में,-

(क) उपनियम (4) के स्थान पर निम्नलिखित उपनियम रखा जाएगा, अर्थात् :—
NOTIFICATION

New Delhi, the 13th March, 2014

G.S.R. 227(E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (IX Issue) , 2011 namely:—

1. (1) These rules may be called the National Savings Certificates (IX Issue) (Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In National Savings Certificates (IX Issue) Rules—

(i) in rule 7, the following clause shall be inserted, namely:—

“(v) by any electronic mode in case of certificates are purchased from the post offices working on Core Banking Solution platform.”

(ii) for rule 9, the following rule shall be substituted, namely:—

“9. Certificate in lieu of proceeds of old certificates:— A holder of an old certificate entitled to encash that certificate may make an application in Form 1 for the grant of a certificate under these rules, and on receipt of such an application, there shall be issued to the applicant a certificate under these rules and the date of issue of the certificate shall be the date on which the old certificate duly discharged is presented. 

(iii) in rule 11,

(a) for sub-rule (4), the following sub-rule shall be substituted, namely:—

“(4) In every case of transfer, name of previous holder shall be rounded and name of a new holder shall be written under the signature and date of the authorised Postmaster along with his designation and date stamp of the post office.”

(b) after sub-rule (4), the following sub-rule shall be inserted, namely:—

“(5) Transfer of certificate shall be allowed only once from the date of issue to the date of discharge of the certificate”

(ii) rule 23 shall be omitted.

[F. No. 2/7/2012-NS-II]

RAJAT BHARGAVA, Jt. Secy.

NOTICE:

The Principal rules were published vide G.S.R. 848(E), dated the 29th November, 2011 and subsequently amended vide G.S.R. 319(E), dated the 25th April, 2012 and G.S.R. 403(E), dated the 25th June, 2013.